

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:111
ANSWERED ON:08.08.2012
CORRUPTION CASES SENT TO CVC
Mahajan Smt. Sumitra

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of corruption cases sent to the Central Vigilance Commission during the last two years and the current year;
- (b) the number of cases on which reports have been submitted;
- (c) the number of cases returned in the absence of sufficient evidence;
- (d) the number of cases in which officials have been found guilty;
- (e) the number of cases in which punishment has been recommended against the guilty persons; and
- (f) the number of cases in which no action has been taken so far along with the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (e): As per extant practice CVC is consulted at two stages, viz., for the first stage advice as to whether evidence collected during the preliminary inquiry merits either a major or a minor penalty in Disciplinary proceedings. After conclusion of the Inquiry, the case records are again referred to the CVC for the second stage advice on the basis of charges held to be partly or fully proved or not proved, except in those cases where consultation with UPSC is required.

During the year 2010 and 2011, the Commission has tendered its first stage advice in 3424 and 3144 cases respectively. Break up of nature of First stage advice are given in Annexure A.

Further, after completion of proceedings, the Commission tenders advice on the nature of penalties or otherwise on references received from the organizations. Such advices are termed as second stage advice. During the year 2010 and 2011, the Commission has tendered its second stage advice in 1180 and 1027 cases respectively. Break up of nature of First stage advice and second stage advice is also given in Annexure A.

(f): Such data is not centrally maintained. However, the concerned disciplinary authority considers the advice of the Commission while taking final decision in disciplinary cases.